

In the National Company Law Tribunal, Jaipur

Item No. 212
CP No. 10/59/2017
TA No. 41/2018

UNDER SECTION 58-59 OF COMPANIES ACT, 2013

In the matter of:

Mahesh Kumar Jalan

...Applicant/Petitioners

VS.

M/s Prestige City Developers Pvt. Ltd.

.....Respondent

Order delivered on 13.12.2019

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Saumil Sharma, Proxy Counsel
For Amol Vyas, Adv.

For Respondent(s) : Annie Singh Jhala, CS
For Yash Sharma, Adv.

ORDER

Heard the submissions made by the Proxy Counsel for the petitioner as well as proxy counsel for the respondent. Proxy counsel for the respondent sought time on the ground that the main/arguing counsel is out of station. Ten days time has been granted in the matter. Post the matter to 24.01.2020.

Sd-

(RAGHU NAYYAR)
TECHNICAL MEMBER

Sd-

(P. S. N. PRASAD)
JUDICIAL MEMBER